

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 933/97

DATE OF ORDER : 24-07-1997.

Between :-

B.Babu Rao

... Applicant

And

1. The General Manager,  
Heavy Water Project,  
Manugur, Khammam Dist.
2. Chief Administrative of Accounts,  
Officer, Heavy Water Project,  
Manugur, Khammam District.
3. The Administrative Officer,  
Heavy Water Project,  
Manugur, Khammam District.

... Respondents

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Counsel for the Applicant : Shri G.Ravi Mohan

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ) *J. Raj*

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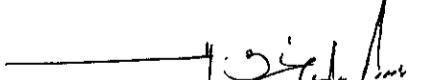
(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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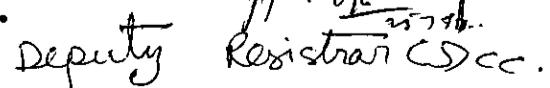
Heard Shri G.Ravi Mohan, counsel for the applicant and Shri V.Rajeshwar Rao, standing counsel for the Respondents.

2. The land belonging to the applicant, to the extent of .03 Guntas, was acquired by the State Government for setting up of Heavy Water Project in Manuguru. According to the approved scheme and the agreement between the two governments, land-oustees like the applicant were to be accommodated in the suitable jobs depending on their educational qualifications. The applicant had duly applied for a suitable job and was also called for an interview. In addition, he also submitted certain documents required by the Project Authorities in support of his claim. The grievance of the applicant is that he has not so far been provided with any job, nor <sup>has</sup> he received any communication in this regard. Based on the facts of this case it is sufficient to direct the General Manager, Heavy Water Project (Respondent No.1), to have the case of the applicant examined as per rules, to take an early decision in the matter, and communicate the same to the applicant within 90 days from the date of receipt of a copy of this order.

3. Thus the O.A. is disposed of at the admission stage itself. No order as to costs.

  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 24th July, 1997.  
Dictated in Open Court.

  
Deputy Registrar (S)cc.

  
avl/

O.A.933/97.

To

1. The General Manager,  
Heavy Water Project,  
Manugur, Khammam Dist.
2. The Chief Administrative Of Accounts,Officer,  
Heavy Water Project, Manugur,  
Khammam Dist.
3. The Administrative Officer,  
Heavy Water Project,  
Manugur, Khammam Dist.
4. One copy to Mr.G.Ravi Mohan, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeshwar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M(A) CAT.Hyd.
7. One copy to D.R. (A) CAT.Hyd.
8. One spare copy.

pvm

~~18/07/97~~  
T COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 24-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 933/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued

Allowed

Disposed of with direction/मन्त्रालय अधिकार  
Central Administrative Tribunal

Dismissed.

Speedy/DESPATCH

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

HYDERABAD BENCH

No order as to costs

pvm

9/20/97  
(42)